

(a) whether Danapur Cantonment Board had submitted the final proposal for the excision of Ward Nos. 1 to 4 of the civil area and recommended them to be merged with the adjoining municipality;

(b) whether the State Government of Bihar has agreed to take over the civil area of ward Nos. 1 to 4;

(c) if so, whether those wards have been handed over to the State Government; and

(d) if not, the reasons for delay in handing over the same?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) Yes, Sir.

(b) to (d). The proposal for excision of Ward Nos. 1 to III and a portion of Ward No. IV and their transfer to the State Government was taken up with the Bihar Government. In addition to Ward Nos. 1 to III, that Government expressed their interest in taking over the entire area of Ward No. IV along with assets thereon. Defence Ministry's views were conveyed to that Government in September, 1987. The State Government's response is still awaited.

#### **J & K Bills on Panchayat Raj and Cooperative Societies**

8586. SHRI C. JANGA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Panchayat Raj Bill and the Cooperative Societies Bill recently passed by the Jammu & Kashmir legislature respectively take away the right to vote in panchayat elections of and debar the membership of a cooperative society for the Pakistan refugees who have settled there for the past 40 years and are still not supposed to be the permanent residents of the State:

(b) whether the Supreme Court has already directed that the fundamental rights of these refugees must be enforced and discrimination must be not be made; and

(c) the steps being taken by Government to maintain the above mentioned refugees' right to vote in the Panchayats and also to become members of the Cooperative Societies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) This relates to State legislation.

(b) The Supreme Court has observed that it is up to the Legislature of the State of Jammu and Kashmir to take action to amend relevant State Legislation is so as to make persons migrated from West Pakistan in 1947 settled in the State since then, eligible to be included in the electoral roll, to acquire lands etc.

(c) It is for the State Government to take necessary action.

[*Translation*]

#### **Electricity Equipments Purchased by Danapur Cantonment Council**

8587. SHRI KALI PRASAD PANDEY: Will the Minister of DEFENCE be pleased to state the value of electricity equipments purchased by Danapur Cantonment Council (Bihar) from January, 1987 till April, 1989?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Rs. 67,120/-.  
[*English*]

#### **Cancellation or Withdrawal of Dowry Cases**

8588. SHRI KAMAL CHAUDHRY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on 13 March, 1989